

(b) if so, the details thereof;

(c) whether the uploading of fitness certificate on the portal would make it easier for law enforcing agencies to verify the genuineness with the driver's copy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) This Ministry has issued draft Notification No. GSR 951(E) dated 08.12.2015 wherein inspection can be conducted on a transport vehicle by an Inspecting Officer other than the Inspecting Officer in the office of the Registering Authority. The Inspecting Officer who conducted the tests shall, on the same day or on the following working day, upload his inspection report in Form 38A at a designated portal and also send the inspection report signed under his hand and seal to the registering authority by speed post for issue of certificate of fitness by the registering authority within fifteen days from the date of the inspection report, if the vehicle is found by the Inspecting Officer to be in compliance with the provisions of the Act and Rules and a copy shall be given to the driver of the vehicle.

#### **Sanctioning of watershed development and irrigation projects**

2518. SHRI AVINASH PANDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the criteria adopted by Government to decide the order of priority for sanctioning watershed development and irrigation projects across the country;

(b) the number of such projects that have been sanctioned, State-wise; and

(c) the number of projects completed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) The watershed development and irrigation projects in the country are provided financial assistance by the Central Government under centrally sponsored schemes of Integrated Watershed Management Programme (IWMP)/Pradhan Mantri Krishi Sinchayee Yojana (Watershed Development) (PMKSY-WD) and Accelerated Irrigation Benefit Programme (AIBP) respectively.

As per the Common Guidelines for Watershed Development Projects-2008 (revised edition-2011), the following criteria is broadly used in selection and prioritization of watershed projects under IWMP/PMKSY-WD;

1. Acuteness of drinking water scarcity.

2. Extent of over exploitation of ground water resources.
3. Preponderance of wastelands/degraded lands.
4. Contiguity to another watershed that has already been developed/treated.
5. Willingness of village community to make voluntary contributions, enforce equitable social regulations for sharing of common property resources, make equitable distribution of benefits, create arrangements for the operation and maintenance of the assets created.
6. Proportion of scheduled castes/scheduled tribes.
7. Area of the project should not be covered under assured irrigation, with relaxation for over exploited blocks.
8. Productivity potential of the land.

The criterion for Irrigation Projects under AIBP is advance stage of construction of the project for providing Central Assistance (CA). The states with low irrigation potential against national average would be given priority for inclusion of their project by relaxing 1:1 criterion that is one project to be included on completion of one ongoing project.

(b) The State-wise details of watershed projects sanctioned under IWMP/PMKSY-WD and irrigation projects sanctioned under AIBP are given in the Statement-I (See below).

(c) Till date no Watershed Development project has been completed under IWMP/PMKSY-WD. The State-wise details of irrigation projects completed under AIBP are given in the Statement-II (See below).

**Statement-I**

*State-wise details of projects sanctioned under IWMP/PMKSY-WD and AIBP*

Sl. No.	Name of State	No. of Projects Sanctioned under IWMP/PMKSY-WD	No. of Projects Sanctioned under AIBP*
1	2	3	4
1.	Andhra Pradesh	432	22
2.	Bihar	123	9
3.	Chhattisgarh	263	11
4.	Goa		2
5.	Gujarat	610	15

1	2	3	4
6.	Haryana	88	3
7.	Himachal Pradesh	163	4
8.	Jammu and Kashmir	159	19
9.	Jharkhand	171	10
10.	Karnataka	571	19
11.	Kerala	83	5
12.	Madhya Pradesh	517	22
13.	Maharashtra	1186	64
14.	Odisha	310	18
15.	Punjab	67	7
16.	Rajasthan	1025	10
17.	Tamil Nadu	270	1
18.	Telangana	330	11
19.	Uttar Pradesh	612	19
20.	Uttarakhand	65	1
21.	West Bengal	163	7
<b>North-Eastern States</b>			
22.	Arunachal Pradesh	156	
23.	Assam	372	11
24.	Manipur	102	3
25.	Meghalaya	96	1
26.	Mizoram	89	
27.	Nagaland	111	
28.	Sikkim	15	
29.	Tripura	65	3
GRAND TOTAL		8214	297

\*Source: Ministry of Water Resources, River Development and Ganga Rejuvenation (State Projects Wing), Government of India, New Delhi.

**Statement-II***State-wise details of projects completed under AIBP*

Sl. No.	Name of State	No. of Projects Completed under AIBP
1.	Andhra Pradesh	7
2.	Bihar	5
3.	Chhattisgarh	7
4.	Goa	1
5.	Gujarat	14
6.	Haryana	2
7.	Himachal Pradesh	1
8.	Jammu and Kashmir	10
9.	Jharkhand	3
10.	Karnataka	5
11.	Kerala	1
12.	Madhya Pradesh	5
13.	Maharashtra	37
14.	Odisha	7
15.	Punjab	3
16.	Rajasthan	7
17.	Tamil Nadu	1
18.	Telangana	6
19.	Uttar Pradesh	10
20.	Uttarakhand	1
21.	West Bengal	3
<b>North-Eastern States</b>		
22.	Arunachal Pradesh	
23.	Assam	7
24.	Manipur	
25.	Meghalaya	
26.	Mizoram	
27.	Nagaland	
28.	Sikkim	
29.	Tripura	
Grand Total		143

\*Source: Ministry of Water Resources, River Development and Ganga Rejuvenation (State Projects Wing), Government of India, New Delhi.